

IN THE NATIONAL COMPANY `LAW TRIBUNAL
SPECIAL BENCH (COURT NO. I)

Company Appeal No. 160/2017.

In the matter of:

Raj K Mercantile Corporation Limited

... Applicant

v.

Registrar of Companies

...Respondent

SECTION

Under Section 252(1) & 252(3)

Order delivered on 09.11.2017

Coram

R. VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

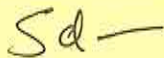
For the applicant:
For the Respondent:
For the intervener

Mr. Prassan Sinha, Advocate
Mr. Manish Raj, RD (N)
Ms. Lakshami Gurung, Standing
Counsel for the Income Tax
Deptt.

ORDER

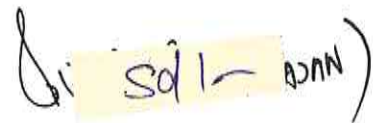
Learned counsel for the petitioner has submitted the proof of service of
notice to the Respondent and further represents that a complete copy of the

appeal alongwith annexure has been served on the ROC. The petitioner is directed to also serve complete copy of the appeal to the jurisdictional ITO as well as a copy of the petition to the counsel for the Income tax Department, Ms. Lakshmi Gurung, Advocate. Meanwhile ROC will file its reply if any within 4 weeks. A copy in advance of the reply shall be made available to the learned counsel for the petitioner and petitioner to file rejoinder, if any, within a period of 2 weeks thereafter. Income tax Department to also respond within the above said time limit. Post the matter on 21st December, 2017.



(DEEPA KRISHAN)
Member(Technical)

KCS



(R. VARADHARAJAN)
Member (Judicial)